

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 103

C.A.(CAA) No. 20/Chd/Hry/2024
(1st Motion)

IN THE MATTER OF:-

Dhani Services Limited

...

Applicant Companies

Under Section: 230-232, 234 CA, 2013

Order delivered on 12.07.2024

CORAM:

SHRI. UMESH KUMAR SHUKLA,
HON'BLE MEMBER (T)

SHRI. HARNAM SINGH THAKUR,
HON'BLE MEMBER (J)

PRESENT:

For the Applicant
Companies

: Mrs. Munisha Gandhi, Senior Advocate with Mr.
Vaibhav Sharma & Ms. Salina Chalana,
Advocates

ORDER

Learned counsel for the Applicant-Companies is directed to file the reconciliation of liability side of the balance sheet of the Applicant Companies with their respective list of Creditors in week days. Learned counsel for the Applicant-Companies has also submitted that although their object clause includes the activities covered under the sectoral regulator, SEBI and RERA, but they are not carrying on such nature of business and therefore, issuance of notices to SEBI and RERA are not required and offered to file the affidavit in this regard. Let the same be filed within three weeks.

Let the matter be listed on 13.08.2024.

Sd/-
(UMESH KUMAR SHUKLA)
HON'BLE MEMBER (T)

Sd/-
(HARNAM SINGH THAKUR)
HON'BLE MEMBER (J)